

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC.No.192/SO/2020

Dated: 23.04.2021

NOTIFICATION

Sub: High Court of Andhra Pradesh – Rapid increase of COVID-19 cases in the State – Functioning of the High Court of Andhra Pradesh from 26.04.2021 - Instructions issued- Reg.

- Ref:
1. High Court's Notification in Roc No.192/SO/2020, dated 01.07.2020
 2. High Court's Notification in Roc No.192/SO/2020, dated 13.07.2020
 3. High Court's Notification in Roc No.192/SO/2020, dated 16.07.2020
 4. High Court's Notification in Roc No.192/SO/2020, dated 21.07.2020
 5. High Court's Notification in Roc No.192/SO/2020, dated 03.08.2020
 6. High Court's Notification in Roc No.192/SO/2020, dated 17.08.2020
 7. High Court's Notification in Roc No.192/SO/2020, dated 31.08.2020
 8. High Court's Notification in Roc No.192/SO/2020, dated 21.09.2020
 9. High Court's Notification in Roc No.192/SO/2020, dated 23.09.2020
 10. High Court's Notification in Roc No.192/SO/2020, dated 04.10.2020
 11. High Court's Notification in Roc No.192/SO/2020, dated 03.11.2020
 12. High Court's Notification in Roc No.192/SO/2020, dated 23.11.2020
 13. High Court's Notification in Roc No.192/SO/2020, dated 14.12.2020
 14. High Court's Notification in Roc No.192/SO/2020, dated 21.12.2020
 15. High Court's Notification in Roc No.192/SO/2020, dated 07.01.2021
 16. High Court's Notification in Roc No.192/SO/2020, dated 31.01.2021
 17. High Court's Notification in Roc No.192/SO/2020, dated 25.02.2021
 18. High Court's Notification in Roc No.192/SO/2020, dated 18.03.2021
 19. High Court's Notification in Roc No.192/SO/2020, dated 08.04.2021
 20. High Court's Notification in Roc No.192/SO/2020, dated 21.04.2021

In view of the alarming rise of Covid 19 cases, which have affected a substantial number of employees of the High Court, it is resolved that with effect from 26.4.2021, only cases directed to be listed in Motion List and fresh cases of any category such as Writ Petitions, Writ Appeals, First Appeals, Second Appeals, Civil Revision Petitions, Civil Miscellaneous Appeals, Criminal Petitions seeking bail / relaxation of conditions of bail , quash petitions, etc., shall be processed and listed as per Roster. It is also resolved that bail petitions and anticipatory bail petitions shall be listed as usual. If there is any urgency in other cases, the learned advocates / parties-in-person may make mention before the Hon'ble Judge as per Roster seeking appropriate orders.

This mode of functioning will remain in force till 03.5.2021.


REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the same in High Court's website]
- 5) All the Unit Heads in the State of Andhra Pradesh.
- 6) All the Officers, High Court of Andhra Pradesh.
- 7) All the Section Heads, High Court of Andhra Pradesh.

- 8) The Director, Judicial Academy, Secunderabad.
- 9) The Director, High Court Mediation & Arbitration Centre, High Court Building, Amaravati.
- 10) The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
- 11) The Secretary, High Court Legal Service Committee, High Court Building, Amaravati.
- 12) The Advocate General, State of Andhra Pradesh, Amaravati.
- 13) The Secretary to Governor, for the State of Andhra Pradesh, Vijayawada.
- 14) The Chief Secretary to Government, Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravathi.
- 15) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, Velagapudi, Amaravati, Guntur District - 522237.
- 16) The Registrar, A.P. Lokayukta, Hyderabad.
- 17) The Registrar, Andhra Pradesh State Consumers Redressal Forum, Vijayawada
- 18) The Chairman, A.P.VAT Appellate Tribunal, at Visakhapatnam.
- 19) The Special Judge for trial of CBI Cases, Visakhapatnam.
- 20) The Presiding Officer, Labour Court, Anantapuramu, Guntur and Visakhapatnam.
- 21) The Additional Registrar, Railway Claims Tribunal, Amaravati Bench, Arandalpet, Guntur.
- 22) The Assistant Registrar, Income Tax Appellate Tribunal, Visakhapatnam.
- 23) The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 24) The Secretary General, Supreme Court of India, New Delhi.
- 25) The Registrars General, All High Courts in India.
- 26) The Secretary, Bar Council of A.P., High Court of A.P., Amaravati.
- 27) The Accountant General, Enikepadu, Vijayawada, Andhra Pradesh.
- 28) The Public Prosecutor, High Court of Andhra Pradesh, Amaravati
- 29) The Administrative Officer, Government Pleaders' Office, High Court of A.P., Amaravati.
- 30) The Administrator General & Official Trustee at High Court Buildings, Hyderabad.
- 31) The Director of Prosecutions, Governorpet, Vijayawada.
- 32) The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette Urgently).
- 33) The President, Andhra Pradesh High Court Advocates' Association, Amaravati.
- 34) The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh, Amaravati.
- 35) The Commissioner, Information & Public Relations, A.P., RTC Bhavan, Vijayawada (with a request to publish the notification in all local dailies)
- 36) The Director, All India Radio, Vijayawada.
- 37) The News Director, Doordarshan Kendra, Vijayawada
- 38) The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi
Andhra Jyothi, Vaartha, The Hindu & Indian Express.
- 39) The Deputy Director, Public Relations, Andhra Pradesh Secretariat, Velagapudi.
- 40) The Overseer, High Court of Andhra Pradesh, Amaravati.
- 41) SPARE.

} With a request for making
necessary announcement

} For publication in the Newspaper